

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 180 OF 2019

Dated : 17th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Saheli Exports Private Limited ... **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-4

ORDER

Objections/reply of Respondents shall finally be filed with IA within four weeks, i.e. on or before 14.08.2019 with advance copy to the other side, failing which it shall be taken as nil. If reply/objection is filed within four weeks, rejoinder may be filed by the Appellant within two weeks thereafter, i.e. on or before 28.08.2019 with advance copy to the other side.

List the matter on **11.09.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj